

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

STARRED QUESTION NO:174

ANSWERED ON:11.08.2011

SALE OF ADULTERATED PETROL AND DIESEL

Naranbhai Shri Kachhadia;Singh Shri Brij Bhushan Sharan

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) whether adulterated petrol and diesel is being sold at several retail outlets of Oil Marketing Companies (OMCs);
- (b) if so, the number of petrol pump owners found engaged in such illegal activities during the last three years;
- (c) whether the Government has formulated any specific mechanism to check such adulteration; and ;
- (d) if so, the details thereof and the action taken by the Government against the offenders during the last three years?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI R.P.N. SINGH)

(a) to (d): A Statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (d) of Lok Sabha Starred Question No. 174 for 11th August, 2011 asked by Shri Kachhadia Naranbhai and Shri Brijbhushan Sharan Singh regarding Sale of Adulterated Petrol and Diesel.

(a): The possibility of adulteration of petrol/diesel by some unscrupulous elements cannot be ruled out due to huge price difference between petrol/diesel and various adulterants available in the market and the easy miscibility of these products with petrol/diesel.

(b): Public Sector Oil Marketing Companies (OMCs) have reported that 189 retail outlet dealerships have been terminated against the established cases of adulteration during the last three years 2008-09 to 2010-11 and April-June 2011.

(c): The Government has taken a number of initiatives viz. Automation of Retail Outlets, Third Party Certification of Retail outlets, Monitoring of movement of tank trucks through Global Positioning System (GPS), etc. to check various irregularities/ malpractices like adulteration, diversion etc. of petroleum products.

Public Sector OMCs also undertake regular and surprise inspections of Retail Outlets and also take action under Marketing Discipline Guidelines (MDG) and Dealership Agreements against those indulging in adulteration and malpractices. MDG provide for termination of dealership in the first instance itself for serious malpractices like adulteration, tampering of seals, and unauthorized fittings/gears in dispensing units.

(d): As mentioned in (b) above, all the retail outlet dealerships, where adulteration was proved, were terminated.